

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.1123/96

Date of Order: 29.9.96

BETWEEN :

G.Krishna Rao

.. Applicant.

AND

1. The Union of India, Rep. by  
the Director General,  
Telecommunications,  
New Delhi - 110 001.

2. The Chief General Manager,  
Telecom., A.P.Circle,  
Abids, Hyderabad-1.

3. The Telecom Dist. Engineer,  
Sanchar Bhavan,  
Srikakulam - 532 001.

.. Respondents.

Counsel for the Applicant

.. Mr. J.V.Lakshmana Rao

Counsel for the Respondents

.. Mr.V.Rajeswara Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Shri J.V.Lakshmana Rao, learned counsel for the applicant and Shri V.Rajeswara Rao, learned standing counsel for the respondents.

2. The applicant in this OA is working as Senior Telephone Operator in Telecom Engineering Division of Srikakulam. He wrote the examination for the post of Junior Accounts Officer Part-I in the year 1991, 1992 and 1994. In all these examinations it is stated that he <sup>was</sup> not qualified. In the examination conducted in the year 1994 the marks obtained by him in the various papers i.e. paper 1 to 6 were intimated to the Telecom Engineer by letter No.9-9/94-DE, dated 12.12.94 (A-4). It is

stated that the marks informed to the Telecom District Engineer Srikakulam should be informed to the applicant. It is stated that there was some discrepancy or complaint in regard to the conduct of the examination for paper-6 which was held in 1994. Hence a re-examination was conducted only for paper-6 (Accountancy). The applicant appeared for the re-examination for paper-6 and it is stated that he did not qualify in the examination. The applicant later submitted a representation for re-totalling and verification of marks obtained by him in paper-6 special examination held on 25.11.95 of the J.A.O. Part-I examination. He was informed by letter No. TA/RE/37-6/III, dated 28.3.96 (A-8) that the Directorate has communicated the result of retotalling/ verification of marks obtained in Paper-6 special examination held on 25.11.95 and there is no change in the marks obtained by him.

3. The applicant now submits that the authorities have not informed him the exact marks obtained by him in the re-examination in Paper-6 held on 25.11.95 and it is also apprehended by him that the additional answer sheets enclosed to the main answer sheet were not valued.

4. In view of the above he has filed this OA to call for records to check the proper retotalling and awarding of the marks to all the officers in the re-examination for paper-6 held on 25.11.95.

5. The prayer in this OA is to see whether the retotalling has been done correctly and the additional answer sheets are valued or not. It is necessary for the Tribunal to check any one officer in the Telecom Department can do the checking and retotalling as prayed for in this OA. Hence I am leaving it to R-2 in this OA to call for the applicant's answer sheets of the re-examination for paper-6 held on 25.11.95 and

retotal the same and also check whether the additional answer sheet if any has also been valued. There is no restriction to intimate the marks obtained by the candidate who appeared for the examination, as the marks obtained in the earlier examination were communicated to the candidate as can be seen from the enclosures to the OA. *In view of the above*

*of the paper-6, answer sheet /*  
6. In view of the above, after rechecking of the answer sheet /  
R-2 should intimate the marks obtained by the applicant in  
paper-6 in the re-examination held on 25.11.95 within a period  
of 2 months from the date of receipt of a copy of this  
order.

7. The OA is ordered accordingly. No costs.

*RR*  
( R.RANGARAJAN )  
Member (Admn.)

Dated : 27th September, 1996

(Dictated in Open Court)

sd

*RR*  
D.R.(S)

(29)

...8...

O.A.NO.1123/96

Copy to:

1. The Director General,  
Telecommunications,  
New Delhi.
2. The Chief General Manager,  
Telecom, A.P.Circle,  
Abids, Hyderabad.
3. The Telecom Dist.Engineer,  
Sanchar Bhavan,  
Srikakulam.
4. One copy to Mr.J.V.Lakshmana Rao Advocate,  
CAT, Hyderabad.
5. One copy to Mr.V.Rajeswar Rao, Addl.CGSC.,  
CAT, Hyderabad.
6. One copy to Library,CAT, Hyderabad.
7. One duplicate copy.

YLKR

01/10/86  
01/12/86

Typed By  
Compared by

Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 27/9/86

ORDER JUDGEMENT  
R.A/C.P./M.A.NO.

O.A. NO. 1123/86 <sup>in</sup>

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

YLKR

II COURT

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